

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 279/2009

Date: 07.10.2011

To

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Subject: Petition No: 279/2009-Amendment of petition in respect of Unchahar Thermal Power Station Stage-III (210 MW) for approval of tariff period 2009-14.

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that additional information on the following is required to be filed on affidavit, with advance copy to the respondents/ beneficiaries, on or before 24.10.2011.

1. As regards Change-in-law (9)(2)(v)

Sl. No.4 of Add-Cap: The break-up of expenditure of Rs. 2256 lakh along with a copy of the scheme, inter-alia distribution infrastructure for supply of electricity to villages within 5 Km radius of the plant are to be furnished.

2. Work within approved cost (Regulation 5, 6 & 7)

Sl. No 5 of the detailed add-cap:

- i) Clarification as to, whether this is a deferred work or deferred payments. If it is deferred payment, then the details as to date of completion of work/date of award of work.
- ii) The contractual problem, if any, due to which the delay in execution of the work or final payment had occurred.

Sl. No 6 of the detailed Add-Cap:

- i) Litigation, if any, on account of which the delay had occurred in execution of the work. Whether the work order was placed before the cut-off-date i.e. 31.3.2008
- ii) It has been submitted that the work is likely to be completed in 2011-12. In this connection, the claim of Rs 250 lakh during 2012-13 may be clarified.

Sl. No 9 of the detailed Add-Cap:

- i) Details of balance work of various packages in original scope of work. The reason for delay in execution of balance work and the date on which the part of the works were completed.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours sincerely

Sd/-

(Ritu Randeva)
Assistant Chief (Legal)

